

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 47/RP/2022 in  
Petition No. 676/TT/2020**

<b>Subject</b>	:	Petition for review of order dated 25.6.2022 in Petition No. 676/TT/2020
<b>Date of Hearing</b>	:	24.1.2023
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
<b>Parties present</b>	:	Ms. Swapna Seshadri, Advocate, PGCIL Ms. Neha Garg, Advocate, PGCIL Ms. Surbhi Gupta, Advocate, PGCIL Shri S.S. Raju, PGCIL Shri Zafrul Hassan, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri D.K. Biswal, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The Commission vide order dated 25.6.2022 in Petition No.676/TT/2020, tried up the transmission tariff for 2014-19 period and determined the tariff for 2019-24 period in respect of 8 number of transmission assets covered under “Augmentation of Transformers in Northern Region Part-A” in Northern Region.

3. Learned counsel for the Review Petitioner submitted that there were two ICTs at Moga Sub-station which were replaced from 250 MVA ICT to 500 MVA ICT. Both the replaced ICTs had not outlived their useful life and even their depreciation was not fully recovered by the Review Petitioner. She further submitted that in the case of one of the said replaced ICTs i.e. 250 MVA ICT which was originally covered in Kishanganga Moga Transmission Line (KMTL) Project was decided to be diverted to Navada Haryana Vidyut Prasaran Nigam Limited (HPVNL) in 2017 under SCM while the 2<sup>nd</sup> 250 MVA ICT at Moga



Sub-station which was replaced by 500 MVA ICT-II at Moga Sub-station was subsequently shifted to Bhadrawati Sub-station in 2017.

4. Learned counsel submitted that tariff for shifted 250 MVA ICT at Bhadrawati was claimed in Petition No. 223/TT/2020 wherein the Commission vide order dated 27.5.2022 observed that depreciated cost of the diverted ICTs and bay equipment shall be recovered as per the 2014 Tariff Regulations which shall be shared by the Southern Region beneficiaries and long term transmission customers in accordance with the 2010 Sharing Regulations. With regard to other ICT, learned counsel submitted that it was kept as spare ICT and covered under KMTL Project in Petition No. 482/TT/2019.

5. Learned counsel pointed out that the Commission in the impugned order dated 26.5.2022 in Petition No. 676/TT/2020, while trueing up the tariff with respect to the subject ICT under review has permitted the Review Petitioner to take the gross value of the ICT away from the book value which is a clear departure in the approach of the Commission and is an error apparent on record. She further submitted that the Commission in the impugned order has thus deducted Gross Block Value of Rs.600.47 lakh towards de-capitalization of replaced 250 MVA ICT-III which was kept as spare and shifted to Navada (HVPNL) under a bilateral arrangement and also made an additional deduction of Rs. 373.79 lakh compared to the deduction of Rs. 272.68 lakh on Net Price Value (NPV) already done in the last true up in Petition No. 147/TT/2019, without any reason which is an error apparent on record.

6. After hearing the learned counsel for the Petitioner, the Commission admitted the Review Petition and directed the Review Petitioner to serve copy of the Review Petition on the Respondents by 16.2.2023. The Respondents are directed to file their reply by 28.2.2023 with advance copy to the Review Petitioner, who may file its rejoinder, if any, by 10.3.2023. The Commission further observed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

7. The Review Petition shall be listed for further hearing on 28.3.2023.

**By order of the Commission**

sd/-  
(Rajendra Kumar Tewari)  
Bench Officer

